

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 2745  
TO BE ANSWERED ON 02.08.2016**

**2745. NATIONAL EUNUCHS COMMISSION**

**SHRI KIRTI AZAD:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government is seized of the plight of eunuchs in the Indian society and if so, the details thereof;
- (b) the steps proposed to be taken by the Government to bring them in the mainstream of society;
- (c) whether the Union Government proposes to conduct a census of eunuchs in the country by listing them in a separate gender as per Supreme court order and if so, the details thereof;
- (d) whether the Government is considering to set up a National Eunuch Commission and if so, the details thereof;
- (e) whether the Government has any plan to announce unrestricted admission to any educational institution (private or public) for free education to eunuchs without needing any reserved quota and if so, the details thereof;
- (f) whether steps are proposed to be taken against eunuchs forcing parents to part away with transgender-children and their creating a nuisance at the time of any celebrations or occasions and extorting money at red lights and intersections; and
- (g) the steps proposed to be taken by the Government to provide dignified means of livelihood for the eunuchs?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI VIJAY SAMPLA)**

(a) to (d): An Expert Committee was constituted in the Ministry to make an in-depth study of the problems being faced by the Transgender Community and suggest suitable measures to ameliorate their conditions. The Committee submitted its report on 27<sup>th</sup> January 2014. The recommendations of the Committee, inter-alia, include formulation of an Umbrella scheme for rehabilitation, socio-economic & educational empowerment of the community, National Council for Transgender Persons etc. The Hon'ble Supreme Court in its judgment dated 15.04.2014 in W.P. No. 400/2012 filed by National Legal Services Authority Vs Union of India and others has, inter-alia, directed Centre and the State Governments to take various steps for the welfare of the transgender community and also to examine the recommendations of the Expert Committee based on the legal declaration made in the above said judgment. An Inter Ministerial Committee has been constituted to pursue implementation of the Expert Committee's recommendation. As a consequence the Government has drafted the Bill "The Transgender Persons (Protection Rights) Bill 2016".

(e): Department of School Education & Literacy, Ministry of Human Resource Development has informed that "Rashtriya Madhyamik Shiksha Abhiyan (RMSA)" was launched by Government of India in March, 2009 with one of the objectives to ensure that no child is deprived of secondary education of satisfactory quality due to gender, socio-economic, disability and other barriers. The matter of providing free education to the students come under the Right to Education Act which covers the students upto Upper Primary stage.

(f) & (g): As stated in reply to part (a) to (d) above.